

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.297 of 2021

Manbodh Kumar Swarnkar	Appellant
Versus			
1. The State of Jharkhand			
2. Dhanu Hari	Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant	: Mr. Mukesh Bihari Lal, Adv.
For the State	: Mr. Ranjeesh Vardhan, A.P.P.
For the Res. No.2	: Mr. Hardeo Prasad Singh, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

03/06.09.2021: Issue notice.

Mr. Hardeo Prasad Singh, learned counsel accepts notice on behalf of the respondent no.2 and no notice need to be issued.

Call for the scanned copy of the Case Diary from the court concerned.

Till further order, no coercive step shall be taken against the appellant in connection with Katras P.S. Case No.349 of 2020 corresponding to SC/ST Case No.95 of 2020.

(Rajesh Kumar, J.)